

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

**Notification No. 76 / 2008-Customs (N.T.)**

New Delhi, the 23rd June, 2008

2 Ashadha, 1930 Saka.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs, hereby appoints the Commissioner of Customs, (Import), Jawaharlal Nehru Custom House, Nhava Sheva, Uran, Raigad, Maharashtra to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on

- (i) the Joint Commissioner of Customs, Custom House, Near Balaji Temple, Kandla;
- (ii) the Joint Commissioner of Customs, (Port-Import), Custom House, 60, Rajaji Salai, Chennai; and
- (iii) the Joint Commissioner of Customs (Mulund CFS and General), New Custom House, Ballard Estate, Mumbai

for the purpose of adjudicating the matters relating to show cause notice pertaining to M/s NICO Extrusion Private Limited, Survey No 678/1/3, Plot No 4, Bhilad-Silvassa Main Road, Naroli, Silvassa, Dadar and Nagar Haveli (U.T.) and others issued vide, F.No. DRI/SRU/INV-15/2006, dated the 31<sup>st</sup> March, 2008, by the Additional Director General, Directorate of Revenue Intelligence, Ahmedabad Zonal Unit, Ahmedabad.

**[F.No. 437/25/2008-Cus.IV]**

(Aseem Kumar)

Under Secretary to the Government of India